

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

IA 4033/2023 IN C.P. (IB)/246(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **CULROSSNOPPORT UNITIC SP. & OTHERS V/s
M/S SHARON BIO-MEDICINE LTD**

Section 7 Sec 66(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Roma Bhojani i/b Cyril Amarchand Mangaldas for the Applicant present.

IA 4033/2023

Ld. Counsel appearing for Respondent No.4, 5 and 6 informs that Reply of Respondent No.6 be taken as Reply of 4 & 5 as well. Remaining Respondents are directed to file Reply within two (2) weeks failing which this Bench will proceed to hear the matter finally.

Ld. Counsel for the Applicants seeks liberty to file Rejoinder, two (2) week time is granted to file Rejoinder. List this matter on Board on **08.05.2024**.

- sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh